

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Power Section) Civil Secretariat, Jammu.

Notification
Jammu, the 24th of March, 2017.

SRO 141.- In exercise of the powers conferred by Sub-section (1) of Section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Waseem Raja , KAS, Assistant Commissioner (Rev), Samba to be the Executive Magistrate of the 1st Class, who shall exercise all the powers of an Executive Magistrate of 1st class within the territorial jurisdiction of District Samba.

The Government further in exercise of the powers conferred by sub-section (2) of Section 10 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Samba.

By order of the Government of Jammu and Kashmir.

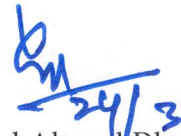
Sd/
(Abdul Majid Bhat)
Secretary to Government,
Department of LJ&PA.

No.LD(p)2007/samba

Dated 24.03.2017

Copy to the:-

1. Divisional Commissioner, Jammu
2. Commissioner/Secretary to Government, Revenue Department.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Samba. This is with reference to her letter no.DMS/JC/16-17/power/1590 dated 28.02.2017.
5. General Manager, Government Press Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Department of L,J and PA(w.7.s.c).


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of LJ&PA